

Service Tax Miscellaneous Application No.85275 of 2020
(On behalf of Appellant)

in

(Arising out of Order-in-Original No. KLH-EXCUS-000-COM-035-15-16 dated 08.02.2016 passed by the Commissioner of Central Excise & Service Tax, Kolhapur).

A/P. Plot No.86, Industrial Estate Area,
Sangli-Madhavnagar Road,
Tal-Miraj, Dist-Sangli.

Commissioner of Central Excise, Kolhapur Respondent

Vasant Plaza, 4th & 5th floor, CS No.1079/2,
KH Rajaram Road, Bagal Chowk, Kolhapur 416 001.

None for the Appellant

Shri S.K. Hattangadi, Assistant Commissioner, Authorised
Representative for the Respondent

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Date of Hearing: 14.09.2021

Date of Decision: 14.09.2021

This miscellaneous application is filed by the appellant seeking withdrawal of the appeal, as they have settled the matter under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, have also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn. The miscellaneous application filed by the appellant is allowed.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)